

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

Dated the Tuesday 8<sup>th</sup> day of August Two Thousand And Seventeen

**PRESENT:**  
**THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)**

M.A./310/00636/2017  
&  
M.A./310/00637/2017  
In  
O.A/310/1760/2015

1. Union of India Rep. by Chairman,  
Central Board of Direct Taxes,  
North Block, New Delhi;
2. Union of India, Rep. by  
Revenue Secretary,  
Department of Revenue,  
Ministry of Finance, New Delhi.

....Respondents in the O.A/Applicants in the M.A.

(By Advocate : Mr.V. Vijay Shankar)

VS.

K.K. Arumugam,  
562, IT Quarters,  
121, M.G. Road, Nungambakkam,  
Chennai- 600 034.

...Applicant in the O.A./Respondent in the M.A.

(By Advocate: Mr.S. Thiruvengadam)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

M.A. 636/2017 has been filed by the respondents in the O.A. seeking condonation of delay of 45 days in filing for extension of time.

2. Heard learned counsel for the applicants in this M.A. and gone

through the affidavit filed in support of their contentions.

3. M.A. is allowed. Delay condoned.

4. M.A. 637/2017 is filed by the respondents in the O.A. seeking extension of four months time to implement the order of the Tribunal in O.A. No. 1760/2015.

5. Heard learned counsel for the applicants in the M.A. and gone through the affidavit filed in support of the M.A.

6. It is seen that the order in O.A. was passed by the Tribunal on 10.01.2017 granting three months to comply with the directions from the date of receipt of a copy of the order. It is submitted that the order was received on 30.1.2017 and three months would expire by 30.04.2017.

7. It appears that sufficient time has already been availed of by the M.A. applicants. However, four weeks time from today is granted to comply with the order of the Tribunal dated 10.01.2017 in O.A. 1760/2015. The M.A. is accordingly disposed of.